

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT
CHENNAI**

ORIGINAL APPLICATION No. 3 of 2021

Tribunal on its own motion Suo
Motu based on the News item in
The Hindu Newspaper Edition Dt.
06.12.2020, "Lake encroachment in
full swing at Mazid Banda"

...Applicant

-vs-

Union of India
& others

..Respondents

**TYPED SET OF PAPERS FILED BY HYDERABAD METROPOLITAN
DEVELOPMENT AUTHORITY (R6)**

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Place: Hyderabad

Date: 14.08.2023

T. Jankar

Counsel for 6th Respondent



Hyderabad Metropolitan Development Authority
Lakes Protection Committee, HMDA
2nd Floor, Swarna Jayanthi Commercial Complex, HMDA, Ameerpet, Hyd.

Proc No.02273/HMDA/LPC/NGT/O.A.NO.3/21/2021

Date: 11.08.2023

Sub: HMDA-Lake Protection Committee (LPC)-O.A.No.3/21-Suo Moto case by Hon'ble NGT, Chennai (SZ) based on News item published in "The Hindu, dt: 06.12.2020 under caption lake encroachment in full swing at Mazid Banda" - W. P. No. 11211/19 - Filed by Raju Yadav and another - W. P. No.14410/23- Filed by Shaik Ibrahim and others - Mazid Banda lake- ID. No. (3752) - Kondapur (V) - Serilingampally (M) - Ranga Reddy (D) - Final Notification of Mazid Banda lake - Req - Reg.

Ref:

1. Preliminary Notification of Mazid Banda Lake issued by LPC, HMDA, No.1404/HMDA/EE (L&P)/2013-14/10,dt.23.07.2014.
2. Order of Hon'ble NGT, Chennai (SZ) in O.A. No. 3/21, dt. 06.01.2021.
3. Order of Hon'ble High Court in WP.No.11211/21,dt.14.11.2022.
4. District Collector, Ranga Reddy District. Lr. No. LP/68/21, dt.12.05.2023.
5. Orders of Hon'ble NGT. Chennai (SZ) in O.A. No. 3/2021, dt.25.05.2023
6. Orders of Hon'ble High Court in WP.No.14410/23 dt.09.06.2023.
7. This Office Lr.No.14410/HMDA/LPC/23dt.30.06.2023 addressed to petitioners in WP.No.11211/21 and WP.no.14410/23.
8. This Office Lr. No. 02273/LPC/OA.No.3/21/HMDA/2021, dt, 13.07.2023, addressed to Sri. Sai Krishnan, SC, NGT, Chennai (SZ)
9. EE, NTD, Lr. No. EE/NTD/1196, Dt: 10.08.2023.

Lake Protection Committee was constituted vide G.O.Ms.No.157, MA & UD Dept., Dt.06.04.2010 in compliance of the orders of the Hon'ble High Court in W.P.No.9386/2007, Dt.02.02.2010 for preservation and protection of lakes in HMDA area.

As per the instructions of Metropolitan Commissioner, HMDA and Chairman, Lake Protection Committee, a letter bearing No.613/LPC-Cell/HMDA/2013, dt.11.10.2013 was addressed to the (7) District Collectors to provide details of lakes which are under HMDA purview in their jurisdiction and as per the list provided by the Joint Collector ,Ranga Reddy District Lr. No. H/2112/13.dt.24.12.2013, Mazid Banda falls in Ranga Reddy district.

Originally a list of 501 lakes were existing in old HUDA and MCH areas and out of these 501 lakes, around 176 lakes existed in present GHMC area. The HMDA identified 455 lakes inside ORR with the help of NGRI and Mazid Banda lake is one of said lakes with Sl.no.377, ID.No.3752.

As per the draft guide lines for fixation of FTL of Lakes, Irrigation Department has surveyed and prepared FTL map of Mazid Banda lake with the services provided by M/s. AARVEE Associates Consultants. Based on the certified FTL map submitted by Irrigation department along with cadastral

map and the water spread area of satellite imageries procured from National Remote Sensing Agency (NRSA) for (3) different time periods (Time series at-1990, 2002 and 2012), HMDA has issued Preliminary Notification of Mazid Banda Lake on 23.07.2014 vide reference 1st cited and uploaded in HMDA website as per the FTL/Cadastral maps as submitted by the Irrigation Department calling for objection from public, if any, within stipulated time of (30) days from issue of Preliminary Notification by Lake Protection Committee, HMDA. No objection was received from anyone within stipulated time i.e., 30 days from the date of Preliminary Notification. Nevertheless, Sri Raju Yadav filed a representation dated: 20.07.2015 with a request, to remove their patta land to an extent of Ac. 4.00 guntas in Sy. Nos. 123, 125, 145, 128 and 143 in Kondapur Village, Serilingampally Mandal, Ranga Reddy District from HMDA notification No.1404/HMDA/EE(L&P)/2013-14/10,dt.23.07.2014. He further filed WP No.11211/19.

Meanwhile, based on news item published in 'The Hindu', dt. 06.12.2020 under the caption "Lake encroachment in full swing at Mazid Banda", the Hon'ble NGT, Chennai (SZ) has taken up Suo Moto case No. O.A.No.3/21 and passed orders vide reference 2nd cited dt.06.01.2021 for inspection of encroachments by a joint committee comprising 1) District Collector, Hyderabad District, 2) A senior Officer from Irrigation and CAD Department, Hyderabad 3) Commissioner, GHMC 4) A senior Officer from HMDA 5) Senior Officer from Lake Protection committee 6) A senior officer from TSPCB and to submit report on (or) before 20.05.2021.

Accordingly joint inspection was conducted on 06.05.2021 by Revenue Divisional Officer, Rajendra Nagar Division, Scientist from C/DD, SEE from TSPCB, EE,NTD on behalf of GHMC, EE, LPC, HMDA in which it is observed that a surplus course from Kudikunta i.e., upstream tank to said location has been obstructed, encroached and diverted due to construction of a group of apartments along Kudikunta natural course on downstream and on the ground a nala boundary was existing but there are no traces of tank appurtenant components like bund, sluice and weir and further it is observed that a huge quantity of gravel is stagnated adjacent to the surplus course passing from Kudikunta to Gopi Cheruvu causing blockage of free flow of surplus course.

While that is going on, WP.No.11211/19 was filed by Raju Yadav and another which was disposed of by the Hon'ble High Court on 14.11.2022 directing the respondents to consider the objections of the petitioner's dt.20.07.2015 and finalize the same within (3) months. In the said representation, the petitioners requested to remove their patta land to an extent of Ac. 4.00 guntas in Sy. Nos. 123, 125, 145, 128 and 143 in Kondapur Village, Serilingampally Mandal, Ranga Reddy District from HMDA notification No.1404/HMDA/EE(L&P)/2013-14/10,dt.23.07.2014.

On dt.06.01.2023 vide Ir.No.2118/HMDA/LPC/2019 addressed to the District Collector, Executive Engineer, Irrigation (NTD) to take necessary decision to finalize the same as per the Hon'ble High court order in WP.No.11211/19.

The Executive Engineer, (Irrigation) NTD dt.16.02.2023 informed that there are traces of cross bund available in topo sheet but, there is no existence of tank appurtenant structures like sluice and weir and further informed that the Mandal surveyor has demarked the above lands and submitted report along with location sketch stating that as per the village map there is no kunta/cheruvu and a stream is passing through as per the Toposheet in the subject lands of Kondapur (V), Serilingampally (M) and on ground there is stagnant water resembling small kunta.

Vide reference 4th cited, dt: 12.05.2023 the District Collector, Ranga Reddy District has reported that.,

"as per the report of Executive Engineer, NTID, Lr. No. EE/NTID/2023/255, dt.16.02.2023 location of tank has been verified with survey of India Topo sheet and it is noticed that a stream is passing through the subject location and it's natural course has been obstructed and diverted along the subjected lands due to construction of a group of apartments on its downstream and sewer drains from said apartments discharging into the stream. There are traces of cross bund available in Topo sheet but there is no existence of tank appurtenant structures like sluice and weir".

The District Collector, Ranga Reddy District further reported that vide Ir.no. B/701/19,dt.2/23, Deputy Collector and Tahsildar, Serilingampally Mandal has informed that.,

"as per revenue records i.e., Khasra Pahani, the land in Sy.Nos.123 to 126,128,130 to 133,136 to 145 are classified as patta lands and Sy.No.127 is classified as Mafi Inam land and Sy.no.129 is classified as Chouta Inam."

On the other hand, the Hon'ble NGT, Chennai (SZ) in O.A.No.3/21 in its orders dt. 25.05.2023 directed HMDA to issue final notification of Mazid Banda lake within (2) weeks and posted the case on 18.07.2023.

In compliance, Convenor Lake Protection Committee, HMDA has addressed a Lr.dt:29.05.2023 to Revenue and Irrigation Officials to attend Meeting on 30.05.2023 to discuss the Final Notification of the Mazid Banda lake (Lake I D-3752) as per the Hon'ble NGT orders (SZ).

Accordingly the Executive Engineer (NTID), Tahsildar (LP), Ranga Reddy District attended the meeting. The executive Engineer (NTID) confirmed that the notified Preliminary Notification was taken into consideration as final and the Tahsildar (LP), RR, Dist., was asked to complete the certification of Cadastral map including the Revenue statement showing the extent of FTL and buffer area in prescribed proforma for Final Notification by 05.06.2023.

Further it is to submit that another WP.No.14410/23 was filed by Shaik Ibrahim and others which was disposed of by the Hon'ble High Court on 09.06.2023 vide reference 6th cited directing this respondent to consider the objections of petitioners dt.25.08.2016 and to finalise it within (3) months putting all the concerned parties on notice. In the said representation dt.25.08.2016, petitioners requested to earmark their patta lands in sy.nos.131, 133, 137, 138 & 142 of Kondapur village, Serilingampally Mandal, Ranga Reddy district as residential use.

Since the certified revenue statement is still pending in order to comply the orders of Hon'ble NGT, Chennai in O.A.No.3/21, dt.25.05.2023 as well as the need to comply with Hon'ble High Court orders dt.14.11.2023 in W.P.No.11211/21 and orders dt.09.06.2022 in WP.No.14410/23 to take action on the representations of petitioners dt.20.07.2015 and 25.08.2016, Sri. Sai Krishnan, SC to HMDA, NGT, Chennai (SZ) was requested vide reference 8th cited to obtain (3) months time from the Hon'ble NGT to comply its order dt.25.05.2023.

As a result, the Hon'ble NGT, Chennai (SZ) directed HMDA to submit a complete report on the final notification by 16.08.2023.

Therefore, the petitioners in WP.No.11211/21 and WP.No.14410/23 vide reference 7th cited were requested to appear for hearing on 15.07.2023 with all the relevant documents in the Chamber of Convenor, lake Protection Committee, HMDA. Another hearing was conducted with Irrigation officials and advocates of petitioners on 24.07.2023.

After hearing arguments of petitioners and Irrigation officials and perusing all the documents submitted by Revenue, Irrigation Officials and petitioners, following observations are made.

I – Arguments of Petitioners:

- a. Since their lands in Sy.Nos.123,125,145,128 and 143 to an extent of Ac.4.00 guntas in Kondapur village, Serilingampally Mandal, Ranga Reddy District are patta lands, it is requested to remove the said lands from Preliminary Notification No.1404/HMDA/EE(L&P)/2013-14/10,dt.23.07.2014 in respect of Mazid Banda Lake.
- b. Since their lands in Sy.Nos.131,132,133,137,138 and 142 of Kondapur Village, Serilingampally Mandal Ranga Reddy District are patta lands, it is requested to earmark the said lands as residential use.
- c. According to petitioners, the area was not a water body in 2004 as depicted by google images but with the constructions at the surrounding areas in 2014, rain water, sewage and other effluents from neighbouring buildings started to accumulate due to blockage in the natural out flow of water.
- d. Petitioners claim that the building permissions and LRS permission filed by them show that there has been cultivation and there was no lake existing at any time in the area covered by the draft notification and GHMC gave permission and regularised the plots in LRS and the construction in the downstream of the nala was started in the year 2009.

II – Arguments of Irrigation Department:

- a. In compliance to the orders of Hon'ble NGT, Chennai in O.A.No.3/21,joint inspection was conducted by Revenue Divisional Officer, Scientist C/DD,SEE,TSPCB,EE,NTD, Budda Bhavam and EE,LPC on dt.06.05.2021 wherein it is observed that a surplus course from Kudi Kunta i.e., upstream tank at the location has been obstructed ,encroached and diverted along the boundary of subject lands due to construction of a group of apartments along its natural course downstream. The water that got stagnated is due to open sewer drains discharging into the stream. On the ground there is existing a nala boundary but there are no traces of tank appurtenant components like bund, sluice and weir at that location. There is a huge quantity of gravel stagnated adjacent to the surplus course passing from Kudikunta to Gopi Cheruvu which causes the blockage of free flow of surplus course.
- b. In compliance to the orders of Hon'ble High Court in WP.No.11211/19.dt.14.11.2022,another joint inspection was conducted on 28.01.2023 by Irrigation department and it is found that the surplus course passing from Kudikunta to Gopi Cheruvu free flow is obstructed due to dumping of gravel and boulders along alignment of surplus course. Though alignment of surplus course is not shown in the village map, it is shown in Survey of India (SOI) Topo sheet.
- c. FTL map of Mazid Banda is prepared according to the Lake Protection Committee guidelines for fixing of FTL/buffer zone of Lakes.
- d. During hearing held on 24.07.2023,Executive Engineer, NTD informed that the land was filled with water as of the 2020 Google map and the 2023 google image clearly shows that the area has been connected and that the Sy.Nos. are falling within the FTL /Buffer zone of the lake and that as showing on the topo sheet there was a bund at the site where the applicants claimed that there is no water body.

III – Arguments of Revenue Department:

- a. As per Revenue records i.e Khasra Pahani, the land in Sy.nos.123,124, 125, 126,128,130,131,132, 133,136,137,138, 139,140, 141,142, 143, 144,145 of Serilingampally (M) are classified as patta lands .Sy.no. 127 is classified as Mafi Inam and Sy.No. 129 is classified as chowta Inam.
- b. As per village map , there is no kunta existing in the subject land
- c. As per Preliminary Intimation report of Dy. Collector and Tahsildar, Serilingampally (M), patta lands may fall in FTL/ Buffer zone. It is not mandatory that the FTL/Buffer Zone falls within Government lands only.

d. As per the statement showing the revenue survey numbers falling in FTL/Buffer of Mazid Banda Cheruvu are mentioned as below:

FTL/Buffer Zone	Survey No.	Extent in Acres
1	2	3
<i>Within FTL Area</i>	114	0.08
	115	0.06
	116	0.06
	124	0.03
	125	1.17
	126	0.28
	127	0.02
	128	1.04
	129	0.13
	130	0.09
	131	0.18
	132	1.00
	137	0.08
	138	2.09
	139	0.04
	140	0.04
	141	1.15
	142	1.14
	143	0.14
	144	0.24
	145	0.02
	146	0.04
	170	0.09
<i>In Buffer Zone</i>	114	0.06
	124	0.04
	125	0.05
	126	0.02
	132	0.06
	137	0.06
	138	0.05
	139	0.05
	140	0.02
	141	0.05
	143	0.02
	144	0.03
	145	0.04
	146	0.05
	170	0.13

ABSTRACT

TOTAL FTL AREA : Ac. 12.21 gts.,	TOTAL BUFFER ZONE AREA : Ac.1.33 gts.,
GOVT LAND : Ac.0.00 gts.,	GOVT LAND : Ac.0.00 gts.,
PATTA LAND : Ac. 12.21 gts.,	PATTA LAND : Ac.1.33 gts.,

Vide reference 9th cited, EE, NTD reported that.,

"Mazid Banda is a water body identified by NGRJ, with an ID No. 3752 and accordingly the physical survey was conducted with the M/s. AARVEE Associates Consultancy who is engaged for conducting FTL survey and demarcation of FTL boundary as per the FTL fixation guidelines communicated by the LPC, HMDA vide Lr. No. 1677/LPC/Cell/HMDA/2013, dt: 28.09.2013. During the reconoissal survey, it was noticed that there is an existing tank bund with inlet channel (upstream Kudi Kunta tank surplus), and outlet channel (near Tataji Residency) and water spread. Due to absence of surplus weir & sluice, the then EE, NTD has considered the FTL level as 1.20 m below the highest level of existing bund and accordingly the FTL boundary survey was conducted on

10.05.2014 and demarcated FTL boundary in the form of geo coordinates and arrived the FTL area to an extent of 12.520 acres for which it attracts 9.0 m buffer zone as per the rules engrafted in G.O.M/s. No. 168 MA&UD Dept., dt: 07.04.2012. The certified draft FTL boundary map and superimposed Cadastral maps were submitted to the L&PC, HMDA for issuing preliminary notification on HMDA website for the general public domain. Subsequently L&PC has issued preliminary notification for the Mazid Banda Lake FTL and Cadastral maps.

After issuing preliminary notifications two representations were received from Sri. Yadaiah and Shaik Ibrahim. They also approached Hon'ble High Court vide W.P. No. 121211 of 2019 and W.P. No. 14410 of 2023, wherein the Hon'ble High Court ordered to consider the petitioners objections and finalise the same within (3) months. Further, based on the news item published in Hindu news paper on dt: 06.12.2020, the Hon'ble NGT has taken the case as suo moto case bearing NGT O.A. No. 3/21 and accordingly the joint inspections were conducted with Revenue, HMDA and ISPCB and submitted the factual report to the Hon'ble NGT.

The tank location has been verified and examined with 1:25000 scale of Survey of India Topo Sheet (56/K/7/1) and it is noticed that a stream (Kudi Kunta Surplus Nala) course is passing through the subjected location and there is an indication of bund. As per the index of SOI map, the type of structures are denoted as masonry or rock fills, earthwork dams, weir, etc., as such there is clearly established bund as per the toposheet and more over as per the FTL boundary survey and map was prepared based on the existing bund available on ground while preparation of FTL map by the then Executive Engineer. Further the Google satellite images are also showing the water different spread areas of the Mazid Band tank for the last (2) decades.

Further, it is submitted that the land use information and master plan provided by the HMDA authorities, sometimes it may not contain the exact information about the nature of the land and hence basing on such land use certificates, master plans the applicants/petitioners cannot allege that their alleged properties are not covered by the FTL of said Tank i.e., Mazid Banda Cheruvu and the said contentions of the petitioners are not correct and denied. The petitioners shall not change the nature of the land use based on such land use certificates/Master plans issued by the HMDA authorities. Further it is humbly submitted that the FTL of any tank will not be fixed based on HMDA master plan since it may be amended time to time.

In view of the above said facts and circumstances, the source of the tank is clearly established on ground as well as SOI toposheet (56/K/7/1) duly reflecting earthen bund/masonry dam with stream course, and hence the demarcation of FTL boundary for the subject matter lakes is done in the year 2014 in accordance with FTL fixation guidelines (i.e., with reference to bund) issued by the Lake Protection Committee. The grievance/objections of petitioners are incorrect and requested to process the final notification".

In addition, it is to note that as per the orders of the Hon'ble Supreme Court in Hinch Lal Tiwari Vs Kamala Devi and others, dated: 25.07.2021, the Hon'ble Supreme Court has observed as follows.,

"It is important to note that material resources of the community like forests, tanks, ponds, hillocks, mountains etc., are nature's bounty. They maintain delicate ecological balance. They need to be protected for a proper and health environment which enable people to enjoy a quality life which is the essence of guaranteed rights under article 21 of the constitution. The Government, including Revenue Authorities i.e., respondents 11 to 13, having noticed that the pond is falling in discuss, should have bestowed their attention to develop the same which would, on the other hand have prevented ecological disaster and on the other provided better environment for the benefit of the public at large. Such whistle is the best protection against knavish attempt to seek allotment in non abadi sites".

In view of the above, after duly examining all the claims, arguments, documents submitted by advocates of petitioners in WP.No.11211/19 and WP.No.14410/23, Irrigation officials and Revenue officials, it is concluded that the requests of petitioners Raju Yadav and another in their representation dated: 20.07.2015 for removal of their patta lands in Sy.

Nos. 123, 125, 145, 128, and 143 in Kondapur (V), Serilingampally (M), Ranga Reddy Dist., from HMDA notification No.1404/HMDA/EE (L&P)/2013-14/10, dt: 23.07.2014 and the request of the petitioner Shaik Ibrahim and others in their representation dated: 25.08.2016 to earmark their patta lands in Sy. Nos. 131, 133, 137, 138 & 142 of Kondapur (V), Serilingampally (M), Ranga Reddy Dist., as residential use are heard, discussed and rejected and considered to issue Final Notification of Mazid Banda lake following due procedure.


Chairman, LPC
&

Metropolitan Commissioner, HMDA.

To


11/8/23
Chairman LPC


OK
25/8

1. Sri. Raju Yadav & another, H.No: 1-59-15/1, Masjid banda, Kondapur Village, Serilingampally Mandal, R.R. Dist., 500019.
2. Sri. Shaik Ibrahim & others, H.No:9-4-86/26, Salarjung Colony, Tolichowki, Golkonda, Hyd - 500008.
3. Copy to the Commissioner, GHMC to take necessary action.

FTL / Buffer Zone	Survey No's falling in the FTL area / Buffer zone as per the Revenue Records and Village Map			Remarks in respect of doubtful cases with reasons
	Survey No.	Extent in Acres	Ownership as per Revenue Records. In case Govt. land, please mention "Govt".	
1	2	3	4	5
(B) In Buffer Zone	124	0.04	Maraboina Durgalah & others	
	125	0.05	Buya Bal Raj & Others	
	126	0.02	Muvva Rama Krishna & another	
	132	0.06	Shaik Umar Sab & others	
	137	0.06	Shaik Umar Sab & others	
	138	0.05	Shaik Umar Sab & others	
	139	0.05	M. Durgalah & others	
	140	0.02	M. Durgalah & others	
	141	0.05	M. Vijay Kumar & others	
	143	0.02	Shaik Umar Sab & others	
	144	0.03	B Balraj & others	
	145	0.04	Singavarapu Leelavathi & others	
	146	0.05	M. Vijay Kumar & others	
	170	0.13	Imam Sab & others	

ABSTRACT

TOTAL FTL AREA : Ac. 12.21 gts.,
 GOVT. LAND : Ac. 0.00 gts.,
 PATTA LAND : Ac. 12.21 gts.,

TOTAL BUFFER ZONE AREA
 GOVT. LAND
 PATTA LAND

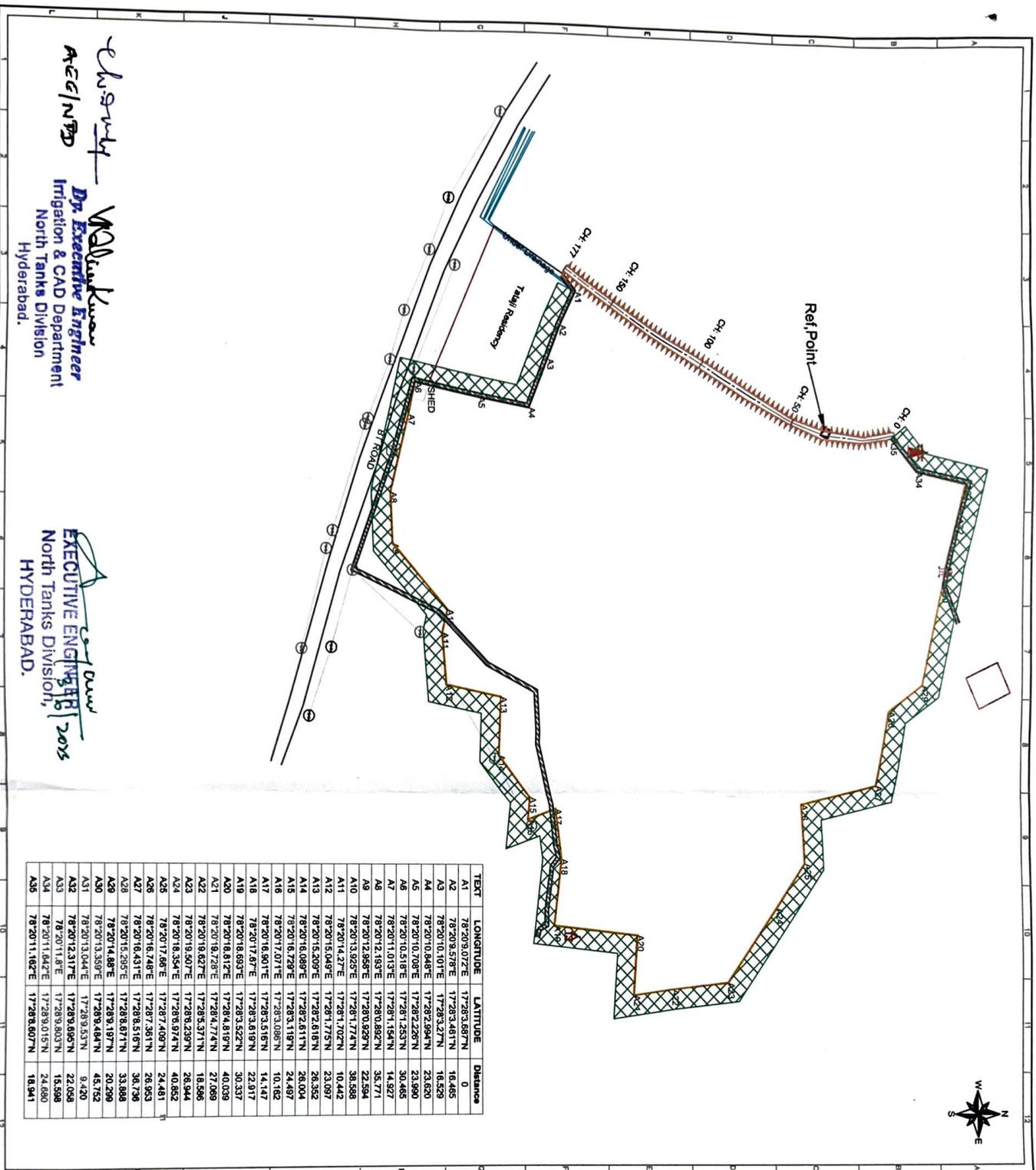
: Ac. 1.33 gts.,
 : Ac. 0.00 gts.,
 : Ac. 1.33 gts.,


 Deputy Collector & Tahsildar,
 Serilingampally Mandal.


 RDO,
 Rajendranagar Division.

District Collector,
 Ranga Reddy District.


 Deputy Collector & Tahsildar,
 Serilingampally Mandal
 Ranga Reddy District



TEXT	LONGITUDE	LATITUDE	Distance
A1	78°20'9.072"E	17°28'3.687"N	0
A2	78°20'9.578"E	17°28'3.461"N	18.485
A3	78°20'10.101"E	17°28'3.271"N	18.529
A4	78°20'10.848"E	17°28'2.984"N	23.620
A5	78°20'10.708"E	17°28'2.226"N	23.980
A6	78°20'10.518"E	17°28'1.253"N	30.465
A7	78°20'11.013"E	17°28'1.154"N	14.927
A8	78°20'12.193"E	17°28'0.892"N	35.771
A9	78°20'12.959"E	17°28'0.829"N	22.594
A10	78°20'13.925"E	17°28'1.714"N	38.598
A11	78°20'14.276"E	17°28'1.702"N	10.442
A12	78°20'15.049"E	17°28'1.715"N	23.097
A13	78°20'15.209"E	17°28'2.818"N	28.352
A14	78°20'16.089"E	17°28'2.811"N	28.004
A15	78°20'16.729"E	17°28'3.119"N	24.467
A16	78°20'17.077"E	17°28'3.516"N	10.162
A17	78°20'16.901"E	17°28'3.088"N	14.147
A18	78°20'17.677"E	17°28'3.819"N	22.917
A19	78°20'18.693"E	17°28'3.522"N	30.337
A20	78°20'18.817"E	17°28'4.819"N	40.039
A21	78°20'19.728"E	17°28'4.774"N	27.069
A22	78°20'19.627"E	17°28'5.371"N	18.586
A23	78°20'19.507"E	17°28'6.974"N	40.852
A24	78°20'18.354"E	17°28'6.974"N	28.944
A25	78°20'17.667"E	17°28'7.409"N	24.461
A26	78°20'16.748"E	17°28'7.351"N	26.953
A27	78°20'16.431"E	17°28'8.518"N	36.798
A28	78°20'15.293"E	17°28'8.971"N	33.888
A29	78°20'14.889"E	17°28'9.197"N	20.799
A30	78°20'13.399"E	17°28'9.537"N	9.420
A31	78°20'13.044"E	17°28'9.537"N	22.058
A32	78°20'12.317"E	17°28'9.803"N	15.598
A33	78°20'11.876"E	17°28'9.803"N	24.600
A34	78°20'11.842"E	17°28'9.015"N	18.941
A35	78°20'11.482"E	17°28'8.807"N	18.941



NOTES:
1. ALL LEVELS ARE IN METRES.
2. DO NOT SCALE THE DRAWING.

LEGEND :

- 1. FULL TANK LEVEL (FTL)
- 2. EXISTING FTL PILLAR
- 3. TOE LINE
- 4. GPS CONTROL POINTS
- 5. BUND TOP
- 6. B.T. ROAD
- 7. CART TRACK
- 8. ROCK / BOLDERS
- 9. CHURCH / TEMPLE / MOSQUE
- 10. TOMB / CHHATRI / GRAVES
- 11. BORE WELL POINT
- 12. ELECTRICAL POLE
- 13. TRANSFORMER
- 14. HT-TOWER
- 15. WATER SLUMP
- 16. WELL
- 17. BUILDINGS
- 18. COMPOUND WALL
- 19. INLET or OUTLET
- 20. TREE
- 21. CULVERT
- 22. DRAIN or STREAM
- 23. FENCING
- 24. RAILWAY TRACK
- 25. VILLAGE BOUNDARY
- 26. BUFFER ZONE 5m FROM FTL LINE

LAKE DETAILS:

1. WATER SPREAD AREA : 12.520 Acres
2. AREA OF THE TANK UPTO FTL
3. WATER LEVEL : +89.775 m
4. FULL TANK LEVEL (FTL) : 1014.684 m
5. FULL TANK LEVEL PERIMETER : 177,000m
6. BUND LENGTH : 10085.14
7. DATE OF SURVEY : 10-08-14

Note:- FTL=+1.2 mt Below the Highest level of Existing Bund

R1	Drawl Copy	Date	Signature
Revn.	Description		



GREATER HYDERABAD
MUNICIPAL CORPORATION

Client :
Project : SURVEY OF LAKES IN GHMC AREA

Title : PLAN OF MAZID BANDA CHERUVU (ID 3752)
KONDAPUR VILLAGE,SHERLINGAMPALLY MANDAL

Consultants :

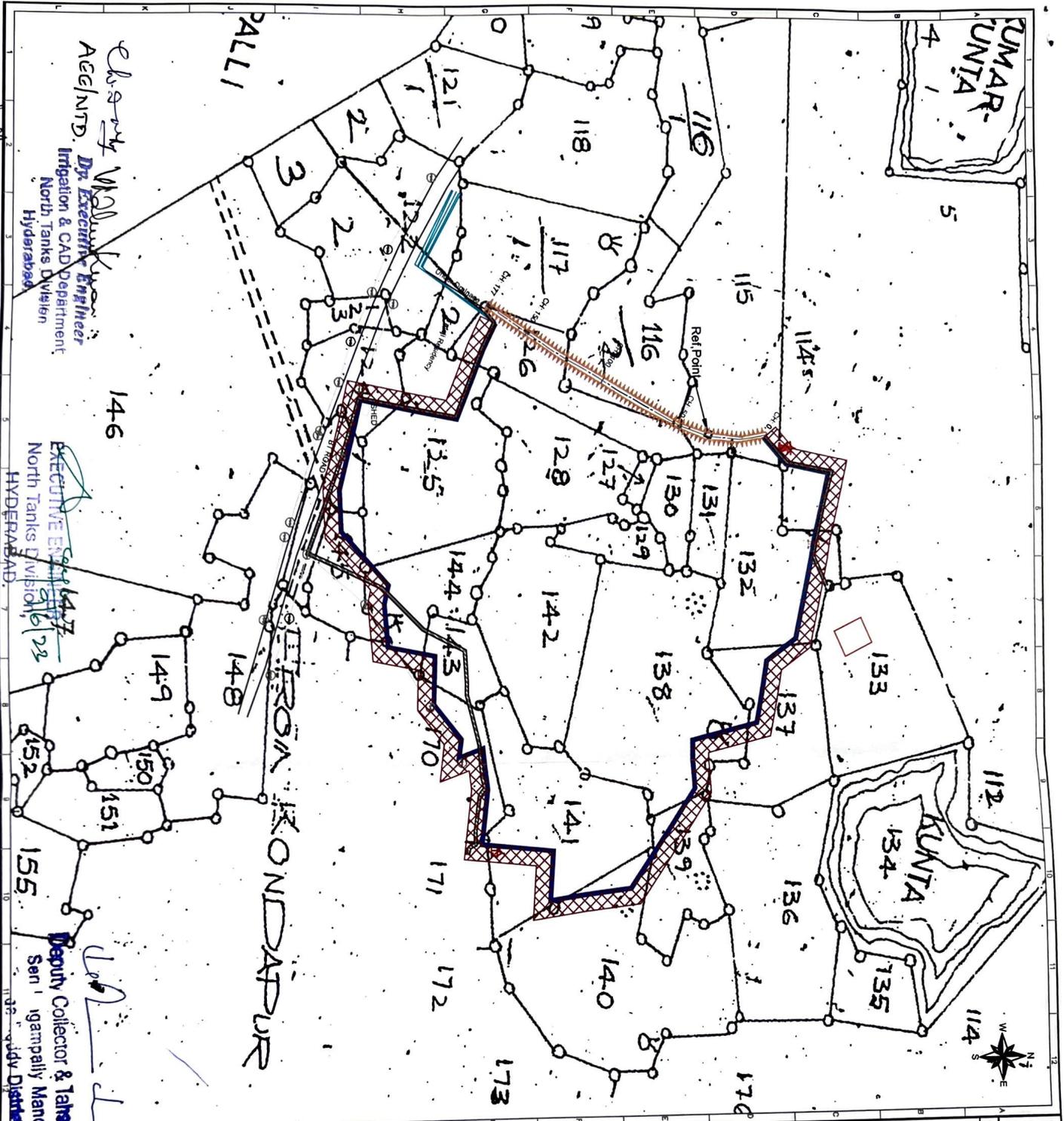
GORVEE ASSOCIATES
CORPORATE ENGINEERING CONSULTANTS PRIVATE LIMITED
The 4th Floor, 4-27/3A/3B, Road No. 44 - 44-27/3A/3B
Hyderabad-500082, India. Mob: 9849100000

Scale	1:1750
Prepared	J.Pradali Raju
Drawn	T.Prasanna Kumar
Checked	V.Venkat
Approved	V.Venkat

Dwg. No.	AA/IR/1440/D - 3752	Sheet No.	1	Date	02-08-2023
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Dr. Executive Engineer
Irrigation & CAD Department
North Tanks Division
Hyderabad.

EXECUTIVE ENGINEER
North Tanks Division,
HYDERABAD.



Dr. Executive Engineer
 Irrigation & CAD Department
 North Tanks Division
 Hyderabad

EXECUTIVE ENGINEER
 North Tanks Division
 HYDERABAD

Deputy Collector & Tahsildar
 Sherilingampally Mandal
 District

NOTES:
 1. ALL LEVELS ARE IN METRES.
 2. DO NOT SCALE THE DRAWING.

LEGEND :

- FULL TANK/LEVEL (FTL)
- EXISTING FTL PILLAR
- TOE LINE
- GPS CONTROL POINTS
- BUND TOP
- BT ROAD
- CART TRACK
- ROCK / BOULDERS
- CHURCH / TEMPLE / MOSQUE
- TOMB / CHHATRI / GRAVES
- BORE WELL POINT
- ELECTRICAL POLE
- TRANSFORMER
- HT-TOWER
- WATER SWAMP
- WELL
- BUILDINGS
- COMPOUND WALL
- INLET or OUTLET
- TREE
- CULVERT
- DRAIN or STREAM
- FENCING
- RAILWAY TRACK
- VILLAGE BOUNDARY
- BUFFER ZONE 5m FROM FTL LINE

R1	Draft Copy	Date	Signature
Revn.	Description		
Client:  GREATER HYDERABAD MUNICIPAL CORPORATION			
Project: SURVEY OF LAKES IN GHMC AREA			
Title: GADASTRAL MAP OF MAZID BANDA CHERUVU (ID - 3752) KONDAPUR VILLAGE SHERILINGAMPALLY MANDAL			
Consultants:  R2V ASSOCIATES <small>Survey, Drafting, Design, Estimation, Valuation, etc.</small>			
Scale: 1:4000			
Prepared	J.Praveen Raju		
Drawn	T.Praveen Kumar		
Checked	V.Venani		
Approved	V.Venani		
Dwg. No.	AA/IR/14/40/D - 3752	Sheet No.	1 of 1
Date	02-08-2023		

**STATEMENT SHOWING THE DETAILS OF REVENUE SURVEY NUMBERS FALLING IN THE FTL AREA AND BUFFER ZONE OF MAZID
BANDA CHERUVU OF KONDAPUR VILLAGE IN SERILINGAMPALLY MANDAL OF RANGA REDDY DISTRICT. LAKE ID 3752**

FTL / Buffer Zone	Survey No's falling in the FTL area / Buffer zone as per the Revenue Records and Village Map			Ownership as per Revenue Records. In case Govt. land, please mention "Govt".	Remarks in respect of doubtful cases with reasons
	Survey No.	Extent in Acres			
	1	2	3	4	5
(A) Within FTL Area	114	0.08		M. Seetharama Rao & others	
	115	0.06		M.V. Seetharama Rao & others	
	116	0.06		M Seetha Rama Rao & others	
	124	0.03		Maraboina Durgalah & others	
	125	1.17		Buyya Bal Raj & Others	
	126	0.28		Muwa Rama Krishna & others	
	127	0.02		Gandu Balalaih	
	128	1.04		Maraboyina Durgalah & others	
	129	0.13		Mangali Pentaiah S/o Shivaiah	
	130	0.09		Buyya Bal Raj & another	
	131	0.18		Shaik Umar Sab & others	
	132	1.00		Shaik Umar Sab & others	
	137	0.08		Shaik Umar Sab & others	
	138	2.09		Shaik Umar Sab & others	
	139	0.04		M. Durgalah & others	
	140	0.04		M. Durgalah & others	
	141	1.15		M. Vijay Kumar & others	
	142	1.14		Shaik Umar Sab & others	
	143	0.14		Shaik Umar Sab & others	
	144	0.24		B Balraj & others	
(A) Within FTL Area	145	0.02		Singavarapu Leelavathi & others	
	146	0.04		M. Vijay Kumar & others	
	170	0.09		Imam Sab & others	
(B) In Buffer Zone	114	0.06		M. Seetharamaiah & others	